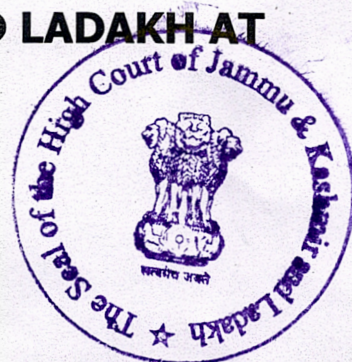


**HIGH COURT OF JAMMU AND KASHMIR AND LADAKH AT
JAMMU**

(Office of Registrar Judicial)

PUBLICATION NOTICE

Arb P No. 30/2025



SANJEEV VAID & ANR.

Vs.

**M/s CRYSTAL ICE FACTORY &
ORS.**

Notice to the respondent(s):-

- 2(a) Smiriti Vaid W/o Late Rajinder Vaid R/o Quarter No. 194, Rehari Colony, Jammu.
2(b) Nishant Vaid S/o Late Rajinder Vaid R/o Quarter No. 194, Rehari Colony, Jammu.
2(c) Nidhi Vaid D/o Late Rajinder Vaid R/o Quarter No. 194, Rehari Colony, Jammu.
2(d) Neha Vaid D/o Late Rajinder Vaid R/o Quarter No. 194, Rehari Colony, Jammu.

Whereas, in the above noted case, it has been proved to the entire satisfaction of the Hon'ble Court that the service of the respondent(s) named above cannot be effected in any ordinary manner hence proclamation is hereby issued against the above named respondents to appear before this court on **11.09.2026** at 10:30 A.M. or the next working day if **11.09.2026** is declared holiday, in person or some recognized agent failing which appropriate order will be passed.

Given under my hand and seal of the court this 11th day of August, 2026, at Jammu.

Registrar (Judicial)
High Court of J&K & Ladakh
Jammu

No:- 5317

Dated:- 12-08-2026

Copy of the above forwarded to:

1. **Editor, Daily Excelsior, Jammu**, for publishing the notice in the newspaper, Cutting of the paper and bill of advertisement should be sent to this Registry immediately after publishing. An amount of Rs. 500/-, stand deposited as publication charges, which shall be paid as and when the bill and cuttings are received.
- ✓ 2. CPC, e-court, High Court of J&K & Ladakh, Jammu, for uploading the same on the official website of the High Court of J&K & Ladakh.

Registrar (Judicial)
High Court of J&K & Ladakh
Jammu

11/8/26